

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.7474 OF 2008

M/S.TOTAL TELEFILMS P. LTD.

Appellant(s)

VERSUS

M/S.PRASAR BHARATI & ANR.

Respondent(s)

ORDER

Learned counsel for the appellant seeks permission to withdraw the appeal. Permission sought for is granted. The civil appeal is dismissed as withdrawn.

.....CJI.
(K.G. BALAKRISHNAN)

.....J.
(P. SATHASIVAM)

.....J.
(R.M. LODHA)

NEW DELHI;
12TH JANUARY, 2009.
ITEM NO.51

COURT NO.1

SECTION XVII

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 7474 OF 2008

M/S TOTAL TELEFILMS P.LTD.

Appellant (s)

VERSUS

M/S PRASAR BHARATI & ANR.

Respondent(s)

(With appln(s) for directions and office report)

Date: 12/01/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE R.M. LODHA

For Appellant(s) Mr.Sunder Khatri, Adv.
Mr.Rajesh Goyal,Adv.

For Respondent(s) Mr.G.E.Vahanvati, Sol.Genl.of India
Mr. Rajiv Talwar,Adv.
Mr.Parmanand, Adv.
Mr.Dinkar Kalra, Adv.

UPON hearing counsel the Court made the following
ORDER

Learned counsel for the appellant seeks permission to withdraw the appeal.

Permission sought for is granted. The appeal is dismissed as withdrawn.
(G.V. RAMANA) (VEERA VERMA)
COURT MASTER COURT MASTER
(signed order is placed on the file)